CIRCULAR

No.12../P.I./2015

Date: 28-11-2015

All the Presiding Officers of Subordinate Courts including Special Courts

Subject: Disposal of more than five year old cases.

I am to state that time to disposal of more than five years old cases on priority basis. In the second phase of Mission Mode Programme directions were issued to give top priority to the more than five year old cases. Which concluded in considerable success as a result pendency of such cases were reduced.

Now it has come to the notice that pendency of such cases is increasing again & less attention is being paid to such cases.

It is therefore enjoined upon all the Presiding Officers to take sincere and effective steps for disposal of more than five year old cases on priority basis.

In supersession of earlier circular No. 08/P.I./2000 dated 19.07.2000, No. 05/P.I./2001 dated 19.04 2001 by which direction were issued with regard to seven years old cases, District & Sessions Judges are directed to ensure compliance of above directions and send the statistical information regarding disposal of more than five year old cases in the enclosed proforma monthly up to the 10th of the next month.

Encl.: As above

Ry Order

REGISTRAR GENERAL

No.: Gen./XV/98/2015/ 682~

Date: 28-1115

Copy forwarded to all the District & Sessions Judges with the diretion to circulate it amongst all the Subordinate Courts including Special Courts situated in their respective judgeship.

REGISTRAR (ADMN.)